GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)  

LOK SABHA  
UNSTARRED QUESTION NO. 922  
TO BE ANSWERED ON 08TH FEBRUARY, 2023  

NON-OPERATIONALISATION OF SEZs  

922. DR. SHASHI THAROOR:  
Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:  

(a) the reasons for non-operationalisation of the five formally approved Special Economic Zones (SEZs) in the North Eastern region;  
(b) the details of distribution of the aforementioned approved SEZs, State/sector-wise including the estimated timelines for their operationalisation; and  
(c) the steps taken/proposed to be taken to resolve the issues pertaining to their non-operationalisation?  

ANSWER  

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)  

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SMT. ANUPRIYA PATEL)  

(a) & (b): Setting up of Special Economic Zones (SEZs) as well as SEZ units are primarily private investment driven initiatives. The time taken in setting up of and operationalizing SEZs could be due to several reasons including time taken for getting approvals from the Statutory/State Government bodies, adverse business climate due to shifts in global economic scenario, changes in fiscal incentives, etc. The details of State/sector-wise distribution of the approved SEZs in the North Eastern Region is at Annexure.  

(c): Under the overall supervision of Department of Commerce, the office of jurisdictional Development Commissioner regularly reviews the status of all SEZs and interfaces with the concerned State Governments and Developers on a regular basis to provide necessary facilitation, as required.

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1
Annexure

Annexure referred to in reply of Lok Sabha Unstarred Question No. 922 for answer on 8th February, 2023

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of the Developer</th>
<th>Location</th>
<th>Type of SEZ Sector wise</th>
<th>Area (hectares)</th>
<th>Date of Letter of Approval</th>
<th>Date of Notification</th>
</tr>
</thead>
<tbody>
<tr>
<td>MANIPUR</td>
<td>Manipur IT SEZ Project Development Company Ltd.</td>
<td>Imphal, Manipur</td>
<td>IT/ITES</td>
<td>10.85</td>
<td>29th October, 2013</td>
<td>26th February, 2014</td>
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<tr>
<td>NAGALAND</td>
<td>Nagaland Industrial Development Corporation Limited</td>
<td>Ganeshnagar Under Dhansiri Sub-Division, Dimapur District, Nagaland.</td>
<td>Agro and Food Processing</td>
<td>50.7</td>
<td>27th February, 2009</td>
<td>9th July 2009</td>
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<tr>
<td>TRIPURA</td>
<td>Tripura Industrial Development Corporation Limited</td>
<td>Paschim Jalefa, Sabroom, South Tripura District, Tripura</td>
<td>Agro Based Food Processing</td>
<td>16.35</td>
<td>9th December, 2019</td>
<td>16th December, 2019</td>
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<tr>
<td>SIKKIM</td>
<td>Department of Information Technology, Sikkim</td>
<td>Namli, East Sikkim</td>
<td>IT/ITES</td>
<td>6.32</td>
<td>8th June, 2021</td>
<td>Yet to be notified</td>
</tr>
<tr>
<td>ARUNACHAL PRADESH</td>
<td>Department of Trade and Commerce, Arunachal Pradesh</td>
<td>Balingong, Changlang District, Arunachal Pradesh</td>
<td>Multi Product</td>
<td>30.2</td>
<td>23rd September, 2022</td>
<td>Yet to be notified</td>
</tr>
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